

final replies in respect of Chapter-V of:—

- (a) Twentieth Report of the Committee on Public Undertakings (1992-93) on action taken by Government on the recommendations contained in their Fifty-Sixth Report (1988-89) on OU and Natural Gas Commission—Undue Benefit of Rs. 5.10 crores to a contractor.
- (b) Thirty-first Report of the Committee on Public Undertakings (1993-94) on action taken by Government on the recommendations contained in their Nineteenth Report (1992-93) on Industrial Development Bank of India.

**REPORTS AND MINUTES OF THE
STANDING COMMITTEE ON LABOUR
AND WELFARE**

SHRI GUNDAPPA KORWAR (Karnataka): Madam, I beg to lay on the Table a copy each (in English and Hindi) of the following Report of the Standing Committee on Labour and Welfare and Minutes of the Sittings of the Committee relating thereto:—

1. Sixth Report on 'The Workmen's Compensation (Amendment) Bill, 1994'.
2. Seventh Report on the 'Ministry of Labour-Welfare of Beedi Workers'.
3. Eighth Report on the 'Wakf Bill, 1993*.

**REPORT OF THE STANDING COM-
MITTEE ON URBAN AND RURAL
DEVELOPMENT**

श्री संघ प्रिय गौतम (उत्तर प्रदेश): 'अवाहुर रोजगार योजना'—ग्रामीण विकास मंत्रालय के संबंध में ग्रहरी और ग्रामीण विकास संबंधी स्थायी समिति के बारहवें प्रतिवेदन और तत्संबंधी समिति की बैठकों के कार्यवृत्तों की एक प्रति (अंग्रेजी तथा हिन्दी में) सभा पटल पर रखता हूँ।

**REPORT AND MINUTES OF THE
STANDING COMMITTEE ON FOOD
CIVIL SUPPLIES AND PUBLIC
DISTRIBUTION**

श्री सुन्दर सिंह भंडारी (राजस्थान): मैं खाद्य मंत्रालय संबंधी समिति (दसवीं लोक सभा) के दूसरे प्रतिवेदन— वार्षिक प्रतिवेदन (1992-93) में अंतर्विष्ट सिफारशों पर सरकार द्वारा की गई कार्यवाही के संबंध में

खाद्य, नागरिक पूर्ति और सार्वजनिक वितरण संबंधी स्थायी समिति के सातवें प्रतिवेदन और उससे संबंधित समिति की बैठकों के कार्यवृत्तों की एक प्रति (अंग्रेजी तथा हिन्दी में) सभा पटल पर रखता हूँ।

**REPORT AND MINUTES OF THE
STANDING COMMITTEES ON
COMMUNICATIONS**

SHRI M. A. BABY (Kerala): I lay on the Table a copy (in English and Hindi) of the Tenth Report of the Standing Committee on Communications on National Centre of Films for Children and Young People relating to the Ministry of Information and Broadcasting and the Minutes of the Sittings of the Committee relating thereto.

**RE. LIVE TELECASTING OF THE
PROCEEDINGS OF BOTH THE
HOUSES**

SHRI S. JAIPAL REDDY (Andhra Pradesh): Madam, through you I would like to invite the attention of the Minister of Information and Broadcasting. We are all aware that facilities have been made for live telecasting of the proceedings of both the Houses within a 20-kilometre radius of this House. I would like to draw your attention to the news item that appeared in the *Times of India* on the 17th and in the *Pioneer* today; which speculatively insinuated that behind this decision to telecast the proceedings, it was the Vice-President who desired that he should be able to...

THE DEPUTY CHAIRMAN: The Chairman.

SHRI S. JAIPAL REDDY: That the hon. Chairman desired that these proceedings should be seen by him from his home also. To the best of my knowledge, the Chairman of the House was not at all enthusiastic about this facility. I think these two newspapers were not only misled but also debriefed. I would like the Minister of Information and Broadcasting to clarify on this matter ... (Interruptions) ...

SHRI VAYALAR RAVI (Kerala): This is a very insulting, very damaging report. It is not a clarification alone in this House. This House must express our resentment about the report.

THE DEPUTY CHAIRMAN: Exactly. That is why I have permitted him to raise it and, as the Minister is here, he should explain it. We deplore such kind of reporting in the newspapers and such baseless news should not appear about Mr. Chairman.